

**By Speed Post**

File No. J – 12021 / 9 / 2009 – JR  
Government of India  
Ministry of Law and Justice  
(Department of Justice)  
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Jaisalmer House, 26 - Mansingh Road,  
New Delhi – 110 011.

Dated: the 28<sup>th</sup> March, 2016.

To,

The Principal Accounts Officer,  
Department of Legal Affairs,  
Lok Nayak Bhavan, 3<sup>rd</sup> Floor,  
'C' – Wing, Khan Market,  
New Delhi – 110 003.

Subject: **Central Assistance towards Recurring and Non-Recurring Expenditure for establishing and operationalising 16 Gram Nyayalayas in the State of Orissa - Regarding.**

Sir,

I am directed to convey the sanction of the President of India for payment of **Rs.2,11,00,000 (Rupees Two Crore Eleven Lakh) only** towards Central Assistance (Rs. 1,44,00,000/- towards Non-Recurring and Rs. 67,00,000/- towards Recurring Expenditure) for establishing and operationalising 16 Gram Nyayalayas in the State of Orissa.

2. The Expenditure involved is debitable to Demand No.64 during 2015-16 under Major Head – 2014-Administration of Justice, Minor Head – 00.800 – Other Expenditure, 16 – Assistance to State Governments for establishing and operating Gram Nyayalayas, 16.00.31-Grant-in-aid General.

3. The concerned State Government is requested to utilise this amount during the current financial year 2015-16. The details of amount spent by the State Government alongwith audit certificate, utilisation certificate in the prescribed format (GFR-19-A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest & latest by the end of the stipulated period in this regard.

4. In respect of both recurring as well as non-recurring expenditure to the State Governments, the Utilisation Certificate / Statement of Expenditure of the grant received for the purpose shall be furnished by the State Government before any further release of funds is made.

5. This sanction has been entered in the Register of Grants at Serial No.17 at page no. 15-16.

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6. This issues with the concurrence of Integrated Finance Division, Ministry of Law and Justice, *vide* their Diary No. 330 / AS & FA dated 15.03.2016 and Diary No. 381 / AS&FA dated 23.03.2016 and also with the concurrence of Department of Economic Affairs *vide* their I.D. No. F.3 (1) – B (R) / 2016 dated 22<sup>nd</sup> March, 2016.

Yours faithfully,



(Z. A. Khan)

Under Secretary to the Government of India

Copy to:

1. Chief Secretary, Government of Orissa, Bhubaneshwar.
2. Principal Secretary (Law), Government of Orissa, Bhubaneshwar.
3. Secretary (Finance), Government of Orissa, Bhubaneshwar.
4. Registrar General, High Court of Orissa, Cuttack.
5. Accountant General, Government of Orissa, Bhubaneshwar.
6. Chief Controller of Accounts (Law), Lok Nayak Bhavan, New Delhi.
7. Pay & Accounts, Department of Legal Affairs, Janpath Bhavan, Janpath, New Delhi.
8. Secretary General, Supreme Court of India, New Delhi.
9. Reserve Bank of India, Central Accounts Section, Nagpur, Maharashtra.
10. Deputy Secretary (Finance), (Kind Attention: Shri K. Suresh Kumar), Legislative Department, Ministry of Law and Justice, Fourth Floor, Shastri Bhavan, New Delhi.
11. Ministry of Finance, Department of Economic Affairs (Budget Division) (Kind Attention: Shri Bijender Singh, Section Officer, Reports) with respect to their ID No. F.3 (1) – B (R) / 2016 dated 22<sup>nd</sup> March, 2016.
12. NIC Unit, Jaisalmer House, for uploading on the website of Department of Justice
13. Concerned File.
14. Guard File
15. Five Spare Copies.



(Z. A. Khan)

Under Secretary to the Government of India